

04.08.2008

OA No. 377/2007 with MA 215/2007

REHEARD

Mr. Tanveer Ahmad, Counsel for applicant.
Mr. Kunal Rawat, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, Both OA as well as MA are disposed of.

(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 04th August, 2008

ORIGINATION APPLICATION NO. 377/2007

With

MISC. APPLICATION NO. 215/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Ramchander son of Shri Manga Ram aged about 55 years,
resident of Ward No. 3, Opposite Shiv Mandir, Delhi Road,
Amer, Jaipur (Rajasthan).

....APPLICANT

(By Advocate: Mr. Tanveer Ahmad)

VERSUS

1. The Central Ground Water Board, Government of India, Ministry of Water Resources through its Chairman, N.H. IV, Faridabad (Haryana).
2. The Regional Director, Central Ground Water Board, Ministry of Water Resources, Northern Himalayan Region, Barol (Jhikli) Post Office : Dari, Dharamshala (Himachal Pradesh).
3. The Superintending Hydrogeologist, Central Ground Water Board, Ministry of Water Resources, North Himalayan Region, Barol (Jhikli) Post Office: Dari, Dharamshala (Himachal Pradesh).

.....RESPONDENTS

(By Advocate: Kunal Rawat)

ORDER (ORAL)

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The applicant has filed this OA against the impugned order dated 27.10.2006 (Annexure A/1) whereby the applicant was dismissed from service.

2. Notice of this application was given to the respondents. The respondents have filed MA No. 215/2008 for bringing the Appellate order dated 21.05.2008 (Annexure R/1) on record whereby the penalty of dismissal of the applicant has been converted to that of compulsory retirement from service with all consequential benefits and period of unauthorized absence has been treated as Dies-Non. The said order is taken on record.

3. In view of this subsequent development, the present OA does not survives, which is accordingly disposed of. However, it will be permissible for the applicant to challenge the impugned order dated 21.05.2008 by filing separate OA in case he is still aggrieved.

4. With these observations, the OA as well as MA are disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ